

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 363 of 2019**

**IN THE MATTER OF:**

**A. Abdul Rasheed**

**...Appellant**

**Vs.**

**IFCI Ltd. & Ors.**

**...Respondents**

**Present: For Appellant: - Mr. Rakesh Kumar and Ms. Arti Rathore, Advocates.**

**For Respondents: - Mr. Pritpal Singh Nijjat, Advocate for R-1.**

**Mr. P.V. Dinesh and Mr. R.S. Lakshman, Advocates for R2.**

**O R D E R**

**08.07.2019—** Mr. Anirudh Sharma, Advocate submits that he has no instruction to appear in this appeal. At this stage, Mr. Rakesh appears and states that he will appear and file vakalatnama after obtaining No Objection Certificate from Mr. Anirudh Sharma.

In view of the above, we adjourn the appeal.

Post the appeal 'for orders' on 15<sup>th</sup> July, 2019.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g